## GOVERNMENT OF PUNJAB

# EXCISE AND TAXATION COMMISSIONER'S OFFICE, PUNJAB, PATIALA

#### NOTIFICATION

The 22nd March, 2013

No. G.S.R.17/P.A.1/1914/S.59/ Amd.(124)/2013.— In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) read with the Government of Punjab, Department of Excise and Taxation, Notification No.S.O.12/PA.1/1914/S.9/2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, Punjab, exercising the powers of the Financial Commissioner, make the following rules further to amend the Punjab Liquor License Rules, 1956, namely:—

#### RULES

- 1. (1) These rules may be called the Punjab Liquor License (First Amendment) Rules, 2013.
- (2) They shall come into force on and with effect from the date of their publication in the Official Gazette in respect of the procedure for the allotment of liquor vends, allotment fee, application fee, security amount, renewal of licenses and excise arrangements and in respect of other matters these rules shall come into force on and with effect from 1st day of April, 2013.
- 2. In the Punjab Liquor License Rules, 1956 (hereinafter referred to as the said rules), in rule 1, in the table, under the heading captioned as "I. Foreign liquor",
  - (a) the existing Form L-2B and the entries relating thereto, shall be omitted.
  - (b) after Form L-2D and entries relating thereto, the following Form and entries shall be inserted, namely:-

"L-2E (Model Shop) No fee Collector Not renewable.". Whole sale and retail vend of foreign liquor,

- 3. In the said rules, in rule 16,--
  - (a) in the table, Form L-2B shall be omitted;

(b) after Form L-2D, and the entries relating their to, the following Form and the entries shall be inserted, namely:-

"L-2E (Model Shop)' -

(i) Whole sale and retail vend of foreign liquor for consumption off the premises.

(ii) Draught beer for consumption on the premises only.

The holder of license of licensing units in Zone/Group of Municipal Corporation and 'A' class Municipal

Committee.".

4. In the said rules, for rule 25, the following rule shall be substituted, namely:-

"25. (1) The amount of fixed fee and security in respect of different kinds of licenses, granted under these rules, shall be as follows:-

Serial Kind of License		Rate of annual 1	Rate of security
No.		icense fee (Rs.)	(Rs.)
1	L-1 (Grant and Renewal)	2500000	15000
2	L-1A		
	sale up to 50000 cases	1000000	15000
	sale from 50001 to 75000 cases	1500000	15000
	sale from 75001 to 100000 cases	2000000	15000
	sale above 100000 cases	5000000	15000
	L-1A dealing exclusively BIO brands		,
	L-1A		
	(i) sale up to 1000 cases	200000	15000
	(ii) sale from 1001 to 50000 cases	500000	15000
3	L-1B	400000	5000
4	L-1C	500000	1000
5	L-2	To be worked out	15 per cent of the
		@ Rs. 200/-per P.L.	amount of license
		on fixed quota	fee.
6	L-2A	1000	
7	L-2C	License fee	15 per cent of the
		equivalent to the fee	amount of license
		fixed for one unit	fee.
		for the Municipal	
		Corporation,	
		Ludhiana.	

Nil 10000 10000 10000
10000
10000
10000
10000
per license
000 per license

18	L-12C				
	(i) Men	nbers up	to 2000; and	150000	
	(ii) Me	mbers al	pove 2000	500000	
19	L-12E			15000	1000
20	L-13			25000	1000
2:	L-14A			To be worked out	15 percent of the
				@ Rs. 200/- per PL.	amount of license
				on total quota	fee.
				allocated the fixed	
				quota.	
	L-17				
	(i) Dena	atured Sp	pirit (upto 500BL); and	5000	2000
	(ii) Exc	eeding 5	00 BL	10.00 Per BL	3000
23	L-52	PML			
		(a)	Urban	30000	
		(b)	Rural	6000	
		IMFL			
		(a)	Corporation Area	40000	
		(b)	Other Urban Area	25000	
		(c)	Rural	8000	

- 12. In addition to the fixed license fee, as stated in sub-rule (1), the following fees shall also be charged; namely:-
  - (a) an extra license fee on Indian Made Foreign Liquor and imported foreign liquor including BIO brands as prescribed under rule 36-A;
  - an additional license fee at the rate of rupees twenty five per proof litre on Punjab Medium Liquor.

The above levies on Indian Made Foreign Liquor and imported foreign liquor including Bottle In Origin brands and Punjab Medium Liquor shall be charged from L-1/L-1A stage/ first stage of import by the other licensees and L-14A licensees, respectively at the time of issue of permits. Such, levies shall not be charged, if these levies have already been paid in the State of Punjab.

(3) The L-2 and L-14A licensees shall lift his entire balance quota by 10th March, 2014. In case the licensee fails to lift any part of his quota he would be required to deposit the license fee and all other levies under the Excise Act/ Rules and Excise Policy by 15th March, 2014. In case of non-lifting of Punjab

Medium Liquor/ Indian Made Foreign Liquor quota from the L-13/L-1 vend, licensee would be liable to pay additional license fee/extra license fee and all other levies on the un-lifted quota at the rate applicable for Punjab Medium Liquor and rate applicable to the lowest category of Indian Made Foreign Liquor Brands respectively to the lowest category of Indian Made Foreign Liquor brands respectively. Out of the proceeds of the additional license fee rupees 9/- per proof litre will go to the dedicated fund for Education, rupees 7/- per proof litre will go to dedicated fund of Sports department for the development of sports and rupees 2/- per proof litre will go to Cultural Development Fund, Punjab. This payment shall be made through Demand Draft, Banker's cheque, Pay Order or other pre-paid bank instruments into the account of the Excise and Taxation Commissioner, Punjab. Balance rupees 7/-per proof litre will go to the State exchequer."

- 5. In the said rules, for rule 31, the following rule shall be substituted, namely:-
  - "31. The assessed fee shall be levied on the following rates per bulk litre for Beer, Wine and Ready to drink beverages and per proof litre for Indian Made Foreign Liquor, Imported Foreign Liquor including Bottled In Origin brands and Rum, namely:-

#### KIND OF LICENSES

⊀ind of leuer	L-1, L-1A and L-1B	L-2D	L-6, L-7 and L-8	L-3, L-4, L-5 and L-5C	L-3A, L-4A and L-5A	L-5B	L-1 (Canteen Store Depot), L-1 CRPF	L-10C (Micro Brewery/ Brewery Pub	L-12C
Indian Made Foreign Liquor	=		6.20	220.00	-	-	& L-1 ITBP 220.00	=	220.00
mported Foreign -quor (Bottled a origin)	-		8.80	220.00	-	-	220.00	R	220.00
Yine	-	12.00	1.80	12.00	-	12.00	12.00	-	12.00
ndan Made Beer	Light = 50.00 Strong= 50.00		0.10	Light= 18.00 Strong= 18.00	Light = 18.00 Strong= 18.00	-	Light = 55.00 Strong= 55.00	Light = 35.00 Strong= 35.00	Light= 18.00 Strong= 18.00

(CHT)	R 01,	1935	SAKA)

mported Beer Bottled in origin)	Light = 50.00 Strong= 50.00	Light = 18.00 Strong= 18.00	0.35	Light= 18.00 Strong= 18.00	Light = 18.00 Strong= 18.00	=	Light = 55.00 Strong= 55.00	-	Light= 18.00 Strong= 18.00
Older per bottle)	5.00	••	0.10	2.00	ı <del>-</del>	•	2.00	=	2.00
Rum			0.35	-	-	-	64.00	-	-
Craught Beer Istrong & Light						54.00		-	
Supplied by L-10C					-	10.00			
Ready to drink beverages	18.00		=	18.00	18.00	18.00	18.00	-	18.00
Sweets and wines upto 13.5% • v	4.00	12.00	-	12.00	-	-	12.00	*	12.00.*.

- In the said rules, in rule 35, in sub rule (1), in clause (i), at the end, for the word and sign ";and" the following words and signs shall be inserted:-
  - " and a model liquor shop in each Zone/ Group of Municipal Corporation and 'A' class Municipal Committee for selling Indian Made Foreign Liquor/ Imported Foreign Liquor/ Beer/ Ready To Drink Beverages and Wines shall be allowed to the licensee of the Zone/Group. The specifications for these shops will be laid down by the department. The licensee would be required to provide neat and clean environment. He may also provide the facility of good quality eateries to the visitors. A pub bar license shall also be granted to these model shops without any license fee and they will also be allowed to sell draught beer in Kegs upto 50 litres capacity produced by Micro Breweries for consumption on the premises only. These shops can also be opened in a well established departmental store or in any show room/ Malls. These shops would be in addition to the regular shops in a Group and no additional fee shall be charged from them. The license in form L-2E shall be granted to these shops; and
  - for sub-rule (2), the following sub-rule shall be substituted, namely:-"(2) The Punjab Medium Liquor and Indian Made Foreign Liquor vends will be disposed of as licensing units. A Licensing Unit in

urban areas shall consist of one L-14A vend and one L-2 vend. In rural area, a licensing unit may consist either of a single L-14A vend or a L-14A vend and L-2 vend. The licensing units shall be formed by the Collector with prior approval of Excise Commissioner, Punjab. The size of group or zone in financial terms, shall be as under:-

- (i) All Municipal Corporations/ (Corporation area and other rural and Notified Area Committe area vends clubbed with the Corporations)
- Geographical Zones consisting of licensing units with a maximum license fee limit of Rs.30 crore.
- (ii) Other urban areas, (Nagar Panchyats and rural and Notified Area Committee vends clubbed with these areas)

Geographical Zones or groups consisting of licensing units with a maximum license fee limit of Rs.20 crore.

(iii) Rural areas

Group of licensing units with a maximum license fee limit of Rs. 7.5 crore.

The licensing units on above lines shall be formed by the Collectorscum-Deputy Excise and Taxation Commissioners on the advice of the Assistant Excise & Taxation Commissioners and with the approval of the Excise and Taxation Commissioner, Punjab.

The license fee of a group or zone shall be the sum total of the license fee, prescribed for each of the units in that group or zone.

A person shall not be allowed to submit more than 15 applications per licensing unit or group or zone in Corporation areas. However, in other urban areas and Nagar Panchayat areas, a person shall not be allowed to file more than 75 applications irrespective of the number of licensing units or groups in that area. Similarly, in rural areas, the limit will be of 50 applications for each licensing unit or group.

If it is found that applications have not been received for all the Units or groups or zones in a particular area, the Excise Commissioner may, if satisfied that a part allotment of Units or Groups or zones in such area will adversely affect the State revenue, or that it may impinge upon the smooth administration of excise laws in such area, he may cancel the allotment procedure for that

particular area. To facilitate the re-allotment of such units or groups or zones, the Excise Commissioner may invite fresh applications with or without reorganizing the groups/zones. The groups or zones may be enlarged at this stage to include all the Units in that location or an area or a municipal corporation or a city.

After depositing the fee as specified in sub-rule (6) of rule 36,-

- if successful applicant or allottee fails to deposit the balance amount of prescribed security;
- (ii) if there is no other person in the waiting list; and
- (iii) the number of successful allottees are less than the number of units or zones in that particular area,

the procedure, as given in the foregoing paragraph, shall be followed:

Provided that Excise and Taxation Commissioner may allow formation of Groups/Zones in a particular area of a size exceeding the financial limits prescribed above with prior approval of Financial Commissioner (Taxation).".

#### 7. In the said rules, in rule 36,-

(a) for sub-rule (2), the following sub-rule shall be substituted, namely:
"(2). The application form for the great of liquor wands shall be

"(2) The application form for the grant of liquor vends shall be available in the office of the Assistant Excise and Taxation Commissioner (hereinafter referred to as AETC), In-charge of the district. The cost of application forms shall be as under:-

(i)	A unit or group of units of License fee upto Rs. 2 crore	Rs.15000/-
(ii)	A zone/group of units of License fee upto 4 crore	Rs.25000/-
(iii)	A zone/group of units of License fee upto 6 crore	Rs.35000/-
(iv)	A zone/group of units of License fee upto 8 crore	Rs.45000/-
(v)	A zone/group of units of License fee upto 10 crore	Rs.55000/-
(vi)	A zone/group of units of License fee upto 20 crore	Rs.70000/-
(vii)	A zone/group of units of License fee above 20 crore	Rs.75000/-

- (d) in sub-rule (16), for the letters and figures "Rs. 196", the letters and figures "Rs. 200" shall be substituted;
- (e) in sub-rule (28), for the figures "2012", wherever occurring, the figures "2013" shall be substituted;
- (f) in sub-rule (30), in the existing proviso, for the figures "2012", the figures "2013" shall be substituted;
- (g) for sub-rule (38), excepting provisos, the following sub-rule shall be substituted, namely:-
  - "(38) Thirty five per cent of the total quota of Punjab Medium Liquor shall be lifted by a L-14A licensee from the distillery and a distillery in pipe line or their L-13 out lets, specified and allocated to him by the Excise Commissioner and the remaining sixty five per cent of the said quota, may be lifted by him from any distillery of his choice. The licensee shall lift his allotted quota of Indian Made Foreign Liquor and Punjab Medium Liquor quarter-wise, as under:-
  - (a) upto the end of 1st Quarter twenty-five per cent of the total quota;
  - (b) upto the end of 2nd Quarter forty-five per cent of the total quota;
  - (c) upto the end of 3rd Quarter seventy-five per cent of the total quota; and
  - (d) upto 20.3.2014 hundred per cent of the total quota.

In case the licensees fail to lift their fixed and open quota as per the schedule prescribed above the defaulting licensee would be required to pay penalty at the rate of Rs. 5/- per proof litre on the un-lifted quantities of their quota of Punjab Medium Liquor and Indian Made Foreign Liquor. This penalty shall be payable by the licensee before seeking permit for lifting further quota. Only that quota would be treated as lifted against which excise pass has been issued.

The licensee shall have the option to inter change ten per cent of his basic quota of Indian Made Foreign Liquor to Punjab Medium Liquor and vice-versa, at the rates, fixed for these liquors.".

The fee shall not be refundable or adjustable. If the first or any subsequent allotment procedure is cancelled by the department or, any application form is rejected by the department being invalid and not put to draw of lots, then the amount of application fee will be refunded to the concerned applicant, after deducting rupees two thousand as processing fee.

The application forms shall be serially numbered at three places, i.e. in the application form, in the slip of draw of lots and on the receipt, issued to the applicant.".

- (b) for sub-rule (6), the following sub-rule shall be substituted, namely:

  "(6) (a) A successful applicant shall be required to pay allotment
  fee immediately on the draw of his lot which shall be @ 2% of the
  license fee in Corporation areas and @ 1% of the license fee in
  other urban and rural areas. This payment may be made by cash
  or through demand draft, banker's cheque, pay order or other pre
  paid Bank instruments.
- (b) The next draw shall be made only after the first successful applicant has deposited the amount of allotment fee due from him. Failure to deposit allotment fee will lead to cancellation of allotment and disqualification for future. The person shall also be disqualified from any other allotment in the State. Once the allotment fee has been paid, the person will be deemed to have entered into a contractual obligation with the Department and would discharge all the liabilities of this contract including payment of full amount of license fee determined for that license.".
- (c) for sub-rule (14), the following sub-rule shall be substituted, namely:"(14) The allotment fee charged in the above manner shall be adjusted towards the 15% security which shall be recovered in the
  following manner:-
  - (i) Five per cent within 48 hours of the draw of lots (The allotment fee paid shall first be adjusted in this slab.)
  - (ii) Ten per cent within one week of the draw of lots or by 31st of March which ever is earlier.

The licensee can pay five percent amount of security by 15th of April, with interest of at the rate of one percent per month with prior approval of the Deputy Excise and Taxation Commissioner of the Division.".

- (h) in sub-rule (39), for the figures "196", the figures "200" shall be substituted;
- (i) for sub-rule (40), the following sub-rule shall be substituted, namely:-
  - "(40) The licensees having L-2 vends attached to their units, will be given the option to convert ten percent of the quota of Punjab Medium Liquor into Indian Made Foreign Liquor, subject to following conditions:-
  - (a) This option will not be available to Licensees who have only L-14A vend/ vends in their licensing units/groups/zones.
  - (b) This option may be exercised only in respect of own registered brands of Indian Made Foreign Liquor of the distilleries, subject to the condition that the Ex-Distillery Price (EDP) of such Indian Made Foreign Liquor brands is not more than Rs.600 per case.
  - (c) The total conversion allowed under this provision for any single distillery will not be more than 5.00 lac PL.
  - (d) The Extra License Fee on such conversion shall be at half the normal rate applicable to the brand of liquor to be lifted. However, other levies shall have to be charged as applicable on Indian Made Foreign Liquor.
  - (e) The conversion from Punjab Medium Liquor to Indian Made Foreign Liquor will be only from the open 65% quota of Punjab Medium Liquor which may be lifted from any of the D-2 licensee who are producing their own registered Indian Made Foreign Liquor brands.".
- 8. In the said rules, in rule 36-A, for sub-rules (2), (3), (4) and (5), the following sub-rules, shall be substituted, namely:-
  - "(2) The minimum sale price in respect of Punjab Medium Liquor shall be fixed, as under:-
    - (a) Punjab Medium Liquor 50°

Quart = Rs. 127/-

Pint = Rs. 73/-

Nip = Rs. 46/-

Nano = Rs. 33/-

(b) Rum/Gin/Whisky of 65° Quart = Rs. 151/-Pint = Rs. 87/-Nip = Rs. 51/-Nano = Rs. 33/-:

Provided further that in case a licensee is found guilty of selling the liquor in contravention of the price fixed therefore, he shall be liable for the following action, namely:-

For 1st offence closure of the licensing unit or group or zone for one week;

For 2nd offence closure of the licensing unit or group or zone for one month; and

For 3rd offence Cancellation of the licensing unit or group or zone.

(3) Indian Made Foreign Liquor/Imported Foreign Liquor, to be sold in the State of Punjab, shall be classified in the following categories with extra license fee, specified against each category, namely:-

Serial	Category of Indian Made Foreign Liquor/ Imported Foreign Liquor	Ex-Distillery Price (EDP) (Landed Cost per case of 9 bulk litre in rupees)	Rate of Extra license fee (ELF) per case of 9 bulk litre
1	A	Upto Rs. 1000/-	45% of EDP subject to a minimum of Rs.340/-
2	В	Exceeding Rs.1000/- and upto Rs.2000/-	Maximum ELF for category 'A' i.e. Rs.450/- plus 35% of amount by which EDP exceeds Rs.1000/-
3	C	Exceeding Rs.2000/-and upto Rs.10000/-	Maximum ELF for category 'B' i.e. Rs.800/- plus 20% of amount by which EDP exceeds Rs.2000/-
4	D	Above Rs.10000/-	Maximum ELF for category 'C' i.e. Rs.2400/- plus 10% of amount by which EDP exceeds Rs.10000/-

The extra license fee on Indian Made Foreign Liquor, Imported Foreign Liquor including Bottled in Origin brands, shall be charged at L-1/ L-1A stage/ first stage of import by the other licensees. Such levies shall not be charged, if these levies have already been paid in the State of Punjab. Minimum sale price in respect of Indian Made Foreign Liquor/ Imported Foreign Liquor for Quart (750ML), Pint (375ML) and Nip (180ML), shall be fixed, as under, namely:-

Sr.	Range of EDP Per	Minimum	Retail Sale	Price
No.	Case	(per bottle/	in rupees)	
	(In Rupees)	Quart	Pint	Nip
1	Upto 100	188	95	48
2	101-200	200	102	52
3	201-300	212	110	58
4	301-400	224	116	63
5	401-500	236	122	67
6	501-600	248	127	68
7	601-700	259	132	72
8	701-800	274	140	74
9	801-900	291	148	78
10	901-1000	308	157	82
11	1001-1100	324	167	86
12	1101-1200	345	177	88
13	1201-1300	376	194	102
14	1301-1400	376	194	102
15	1401-1500	388	200	106
16	1501-1600	404	206	107
17	1601-1700	420	215	112
18	1701-1800	436	222	114
19	1801-1900	452	230	118
20	1901-2000	468	240	123
21	2001-2100	482	250	126
22	2101-2200	496	260	132
23	2201-2300	510	262	134
24	2301-2400	524	265	136

		(CHIR 01, 1935 S	SAKA)	
25	2401-2500	539	275	140
26	2501-2600	553	277	140
27	2601-2700	567	285	142
28	2701-2800	581	293	145
29	2801-2900	595	300	150
30	2901-3000	610	310	152
31	3001-3100	624	316	157
32	3101-3200	638	323	162
33	3201-3300	652	330	166
34	3301-3400	666	340	170
35	3401-3500	680	345	172
36	3501-3600	695	350	175
37	3601-3800	723	370	180
38	3801-4000	751	385	188
39	4001-4500	822	420	195
40	4501-5000	893	455	212
41	5001-5500	964	490	230
42	5501-6000	1035	530	250
43	6001-6500	1100	565	270
44	6501-7000	1170	595	290
45	7001-7500	1250	640	300
46	7501-8000	1320		325
47	8001-8500	1390	670 705	340
48	8501-9000	1460	705	360
49	9001-9500	1530	740	380
50	9501-10000	1600	775	390
51	10001-11000	1750	815	415
52	11001-12000	1880	890	450
53	12001-13000	2030	960	490
54	13001-14000	2125	1050	530
55	14001-15000	2260	1075	540
56	15001-16000	2385	1150	580
57	16001-17000		1210	610
		2515	1270	640

	( = ======	,			
58	17001-18000	2645	1340	680	
59	18001-19000	2775	1400	710	
60	19001-20000	2900	1475	745	
61	20001-21000	3035	1535	785	
62	21001-22000	3165	1600	810	
63	22001-23000	3295	1670	840	
64	23001-24000	3425	1750	885	
65	24001-25000	3555	1800	920	
66	Exceeding 25000	4000	2100	1100	

Minimum retail sale price for a different size of bottle/ container other than mentioned above shall be fixed proportionate to their volumes based on the minimum retail sale price fixed for 750 ml, 375 ml and 180 ml by the Excise Commissioner, Punjab.

- (4) The minimum sale price of Beer at L-14A and L-2 vends shall be fixed at rupees sixty-five per bottle of 650 ML, per Can of 500 ML for both light and strong beer. Minimum retail sale price of Can beer of other sizes shall be fixed proportionately at the time of registration of brands by the department/ Excise Commissioner, Punjab. No maximum retail sale price for light and strong beer shall be fixed.
- (5) The value of one licensing unit in terms of license fee shall be upto rupees two hundred lac.".
- 9. In the said rules, after rule 36-A, the following shall be inserted, namely:"36-B Cess on Petrol, Ethanol blending.---- A cess @ Rs. 2/- per
  litre on ethanol shall be paid by the oil company at the time of
  obtaining permit for a supply of ethanol for blending in petrol in the
  State of Punjab.".
- 10. In the said rules, in rule 37,---
  - (a) In condition (7), clause (a) shall be omitted.
  - (b) For condition (8), the following condition shall be substituted, namely:-"(8) the licensee shall maintain on the main outer door of the licensed premises a sign board exhibiting, in conspicuous painted letters.
    - (a) His name, class of license held by his in Hindi and

Gurmukhi for country liquor license and in Hindi, Gurmukhi and English for foreign liquor license; and

(b) the words "use of alcohol" is injurious to health in Hindi, Gurmukhi, English and Urdu.

The Excise and Taxation Commissioner shall stipulate the conditions for suitable facade and proper lighting at the liquor vends/shops.".

(c) After condition (9-A), the following condition shall be inserted, namely:-

"9-B The minimum distance of the vends from educational institutions or religious shrines will be 50 meters in urban areas and 100 meters in rural areas.".

## 11. In the said rules, in rule 38,--

- (a) in special condition (1), after existing clause (e), the following clauses shall be inserted, namely:-
  - "(f) The licensee under any name or style, who has ever violated any excise law or terms and conditions of his license granted by the department to him, shall not be eligible for grant or renewal of license.
  - (g) If the licensee is found indulging in any mal practices, his license would be suspended/cancelled.".
- (b) special condition (2-B) shall be omitted.
- (c) after special condition 2-D, the following special condition shall be inserted, namely:-
  - "2-E (Model Shop) A license in form L-2E for the whole sale and retail vend of Indian Made Foreign Liquor/Imported Foreign Liquor/Beer/Ready To Drink Beverages/Wines for consumption off the premises. Draught beer for consumption on the premises.
  - (a) The license shall not be renewable.
  - (b) The licensee shall sell Indian Made Foreign Liquor/Imported Foreign Liquor/Beer/Ready To Drink Beverages/Wines. He shall also sell Draught Beer for consumption on the premises.

- (c) The licensee shall be required to provide neat and clean environment and facility of good quality of eateries to the visitors.
- (d) The specifications of these shops will be laid down by the department.".
- (d) in Special Condition (10-C), for clause (c), the following clause shall be substituted, namely:-
  - "(c) The licensee shall sell Beer manufactured in his micro brewery or brewery pub for consumption in lounges on the premises. The licensee shall also be allowed to sell Beer manufactured in his micro brewery in kegs upto the capacity of 50 litre against excise permits to Pub Bar Licenses in form L-5B, Model Shops in Form L-2E.".
- (e) in special condition (15), after existing clause (l), the following clauses shall be inserted, namely:-
- "(m) No retail sale of Punjab Medium Liquor shall be allowed from L-13 outlet of the distillery.
- (n) The Excise officials shall conduct periodical inspections to ensure necessary compliance of the conditions of the license in letter and spirit. Any misuse of the license shall entail severe action against the distillery as per the Excise Act/Rules. This may also entail withdrawal of quota allocated to that distillery for that year.".

ANURAG VERMA,

Excise Commissioner, Punjab.

ਅਤਿ ਜਰੂਰੀ

ਪੰਜਾਬ ਸਰਕਾਰ ਆਬ<mark>ਕਾਰੀ ਤੇ ਕਰ ਵਿਭ</mark>ਾਗ (ਆਬਕਾਰੀ ਤੇ ਕਰ−2 ਸ਼ਾਖਾ)

y (Mie)

ਸੇਵਾ ਵਿਖੇ

ਆਬਕਾਰੀ ਤੇ ਕਰ ਕਮਿਸ਼ਨਰ, ਪੰਜਾਬ, ਪਟਿਆਲਾ।

ਮੀਮੌ ਨੰ: 1/12/2013–ਅਕ-2(8)/ ੀ $\frac{9}{7}$ – ਚੰਡੀਗੜ੍ਹ, ਮਿਤੀ ਸ਼੍ਰੀ ਤ੍ਰੀ ਤ੍ਰੇ

ਵਿਸਾ:

ਸਾਲ 2013-14 ਦੀ ਆਬਕਾਰੀ ਨੀਤੀ ਪ੍ਵਾਨ ਕਰਨ ਬਾਰੇ।

ਹਵਾਲਾ:

ਸਰਕਾਰ ਦਾ ਪੱਤਰ ਨੰ: 1/12/2013-ਅਕ-2(8)/4139, ਮਿਤੀ: 08.03.2013

ਇਸ ਹਵਾਲੇ ਦੇ ਸਿਲਸਿਲੇ ਅਧੀਨ ਆਮ ਰਾਜ ਪ੍ਰਬੰਧ ਵਿਭਾਗ (ਮੰਤਰੀ ਮੰਡਲ ਮਾਮਲੇ ਸਾਖਾ) ਵਲੋਂ ਆਪਣੇ ਅੰ:ਵਿ:ਪੱ:ਨੰ:1/58/2013–1ਕੈਬਿਨੇਟ/1144, ਮਿਤੀ 11.03.2013 ਰਾਹੀਂ ਸਾਲ 2013–14 ਦੀ ਆਬਕਾਰੀ ਨੀਤੀ ਸਬੰਧੀ ਮੰਤਰੀ ਪ੍ਰੀਸਦ ਵਲੋਂ ਦਿੱਤੀ ਗਈ ਪ੍ਰਵਾਨਗੀ ਦੇ ਫੈਸਲੇ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮੰਤਰੀ ਪ੍ਰੀਸਦ ਦੇ ਫੈਸਲੇ ਦੇ ਆਧਾਰ ਤੇ ਸਬੰਧਿਤ ਐਕਟਾਂ/ ਰੂਲਾਂ ਵਿੱਚ ਬਣਦੀਆਂ ਸੋਧਾਂ ਦੀਆਂ ਨੌਟੀਫਿਕੇਸਨਾਂ/ਤਜਵੀਜਾਂ ਤੁਰੰਤ ਸਰਕਾਰ ਨੂੰ ਭੇਜੀਆਂ ਜਾਣ ਤਾਂ ਜੋ ਇਸ ਸਬੰਧੀ ਅਗਲੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਸਕੇ ਅਤੇ ਉਹ ਕਾਨੂੰਨੀ ਅਤੇ ਵਿਧਾਨਕ ਮਾਮਲੇ ਵਿਭਾਗ ਤੋਂ ਵੈੱਟ ਕਰਵਾਉਣ ਅਤੇ ਅਗਲੀ ਕਾਰਵਾਈ ਲਈ ਪੇਸ਼ ਕੀਤੀਆਂ ਜਾ ਸਕਣ।

D)

ਾ। ਨਨ੍ਹਾਂ ਦੇ ਜਾਬ ਸਰਕਾਰ, ਅਧੀਨ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਆਬਕਾਰੀ ਤੇ ਕਰ ਵਿਭਾਗ।

ਮਤਗ ਪ੍ਰਾਬਦ ਪਜਾਬ ਸਰਕਾਰ ਤੁਰੰਤ ਆਮ ਰਾਜ ਪ੍ਰਬੰਧ ਵਿਭਾਗ ਗੁਪਤ (ਮੈਤਰੀ ਮੈਡਲ ਮਾਮਲੇ ਛਾਖਾ) ਵਿਸ਼ਾ:-

FOR WO OF

ਆਬਕਾਰੀ ਨੀਤੀ ਸਾਲ 2013-14

ਵਿੱਤੀ ਕਮਿਸਨਰ ਕਰ ਅਤੇ ਸਕੱਤਰ ਪੰਜਾਬ ਸਰਕਾਰ, ਆਬਕਾਰੀ ਤੇ ਕਰ ਵਿਭਾਗ ਕਿਹਾ ਕਰਕ ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪਣੇ ਅੰ:ਵਿ:ਖੱ:ਨੰ: 1/12/2013∼ਅਕ.2(8)/3950, ਮਿਤੀ 6.3.2013 ਵੱਲ ਧਿਆਨ ਦੇਟ ਦੀ ਖੇਚਲ ਕਰਨ।

ਮੰਤਰੀ ਪ੍ਰੀਸ਼ਦ ਦੀ ਮਿਤੀ 7.3.2013 ਨੂੰ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਵਿਸ਼ਾ ਅੰਕਿਤ ਸੀਮਲੇ ਸਬੰਧੀ ਵਿਚ ਵਟਾਂਦਰਾ ਕੀਤਾ ਗਿਆ ਅਤੇ ਇਸ ਸਬੰਧੀ ਲਿਆ ਗਿਆ ਫੈਸਲਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

" ਆਬਕਾਰੀ ਤੇ ਕਰ ਵਿਭਾਗ ਦੇ ਯਾਦ ਪੱਤਰ ਮਿਤੀ 6 ਮਾਰਚ, 2013 ਤੇ ਵਿਚਾਰ ਵਟਾਂਦਰੇ ਉਪਰੰਤ ਇਸ ਦੇ ਪੈਰ੍ਹਾ 2.1 ਤੋਂ 2.32 ਵਿੱਚ ਦਰਜ ਤਜਵੀਜ਼ਾਂ (ਸਿਵਾਏ ਪੈਰ੍ਹਾ ਨੰ: 2.7 ਵਿੱਚ ਅਡੀਸ਼ਨਲ ਲਸੰਸ ਫੀਸ ਦੀ ਦਰ ਵਿੱਚ ਸੋਧ ਕਰਨ ਦੇ) ਮੰਨਜੂਰ ਕੀਤੀਆਂ ਗਈਆਂ। ਪੈਰ੍ਹਾ ਨੰ:2.7 ਵਿੱਚ ਅਡੀਸ਼ਨਲ ਲਸੰਸ ਫੀਸ ਸਬੰਧੀ ਤਜਵੀਜ਼ ਹੇਠ ਲਿਖੀ ਸੋਧ ਨਾਲ ਪ੍ਰਵਾਨ ਕੀਤੀ ਗਈ:-

> "ਦੇਸੀ ਸ਼ਰਾਬ ਤੇ ਲੱਗਣ ਵਾਲੀ 25/- ਰੁਪਏ ਪ੍ਰਤੀ ਪੀ.ਐਲ. ਵਿਚੋਂ 9/- ਰੁਪਏ ਪ੍ਰਤੀ ਪੀ. ਐਲ. ਸਿੱਖਿਆ ਵਿਭਾਗ ਦੇ ਡੈਡੀਕੇਟਿਡ ਫੰਡ ਵਿੱਚ ਟ੍ਰਾਂਸਫਰ ਕੀਤੇ ਜਾਣਗੇ, 7/- ਰੁਪਏ ਪ੍ਰਤੀ ਪੀ.ਐਲ. ਖੇਡਾਂ ਨੂੰ ਪ੍ਰਫੁੱਲਤ ਕਰਨ ਲਈ ਖੇਡ ਵਿਭਾਗ ਦੇ ਡੈਡੀਕੇਟਿਡ ਫੰਡ ਵਿੱਚ ਟ੍ਰਾਂਸਫਰ ਕੀਤੇ ਜਾਣਗੇ। ਇਸ ਤੋਂ ਇਲਾਵਾ 2/- ਰੁਪਏ ਪ੍ਰਤੀ ਪੀ.ਐਲ. ਪੰਜਾਬ ਦੇ ਕਲਚਰ ਨੂੰ ਪ੍ਰਫੁੱਲਤ ਕਰਨ ਲਈ ਸਭਿਆਚਾਰਕ ਮਾਮਲੇ ਨੂੰ ਇਸ ਮੰਤਵ ਲਈ ਰਚੇ ਫੰਡ ਵਿੱਚ ਟਰਾਂਸਫਰ ਕੀਤੇ ਜਾਣਗੇ ਅਤੇ ਬਾਕੀ ਦੇ 7/~ ਪ੍ਰਤੀ **ਪੀ.ਐਲ. ਸਰਕਾਰੀ** ਖਜ਼ਾਨੇ ਵਿੱਚ ਜਮ੍ਹਾਂ ਹੋਣਗੇ।"

ਮੰਤਰੀ ਪ੍ਰੀਸ਼ਦ ਵਲੋਂ ਲਏ ਗਏ ਉਪਰੋਕਤ ਫੈਸਲੇ ਨੂੰ ਲਾਗੂ ਕਰਨ ਹਿੱਤ ਪ੍ਬੰਧਕੀ ਵਿਭਾਗ ਵਲੋਂ ਕੀਤੀ **ਗਈ ਕਾਰਵਾਈ ਬਾਰੇ ਇਸ ਸ਼ਾਖਾ** ਨੂੰ ਦੋ ਹਫਤੇ ਦੇ ਅੰਦਰ-2 ਜਾਣੂੰ ਕਰਵਾਉਣ ਦੀ ਖੇਚਲ ਕੀਤੀ ਜਾਵੇ।

ਵਿੱਤੀ ਕਮਿਸਨਰ ਕਰ ਅਤੇ ਸਕੱਤਰ ਪੰਜਾਬ ਸਰਕਾਰ, ਆਬਕਾਰੀ ਤੇ ਕਰ ਵਿਭਾਗ,

(ਆਬਕਾਰੀ ਤੇ ਕਰ-2 ਸਾਖਾ)

**भेः व्यिक्तः 1/58/2013-1 वैष्ठ**ितर/ । । ५ ५

ਮਿਤੀ:11.3.201<u>3</u>

ਨੇ:1/58/2013-1ਕੈਬਨਿਟ/

ਮਿਤੀ:11.3.2013

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ/ਮੁੱਖ ਮੰਤਰੀ, ਪੰਜਾਬ ਨੂੰ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨੰ:1/58/2013-1ਕੈਬਨਿਟ/

ਮਿਤੀ:11.3.2013

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾਂ ਉੱਪ ਮੁੱਖ ਮੰਤਰੀ ਪੰਜਾਬ ਜੀ ਨੂੰ ਬਤੌਰ ਆਬਕਾਰੀ ਤੋਂ ਕਰ ਮੰਤਰੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨੈਂ:1/58/2013-1ਕੈਬਨਿਟ/

ਮਿਤੀ:11.3.2013

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ ਪੰਜਾਬ ਸਰਕਾਰ ਵਿੱਤ ਵਿਭਾਗ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨੰ:1/58/2013-1ਕੈਬਨਿਟ/

ਮਿਤੀ:11.3.2013

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਕਾਨੂੰਨੀ ਮਸੀਰ ਪੰਜਾਬ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ। 功( -ਸੁਪਰਡੌਟ

ਨੇ 1 58 2013-1ਕੈਬਨਿਟ

ਮਿਤੀ: 11.3.2013

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪ੍ਰਮੁੱਖ ਸਕੱਤਰ/ਗਾਜਪਾਲ, ਪੰਜਾਬ ਨੂੰ ਮਾਨਯੋਗ ਰਾਜਪਾਲ ਪੰਜਾਬ ਜੀ ਦੀ ਤੁਦਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ। 45/

ਸਮਰੜੰਟ